

received by the Government and seizures made indicate that gold and narcotic drugs continue to be sensitive to smuggling into India across the Indo-Pak border. Silver smuggling across the border has not been on any significant scale for the last two years.

(b) While greater surveillance continues to be maintained on the Indo-Pak border by the concerned Central and State Government agencies, there is no proposal for fencing of the border.

(c) Does not arise.

(d) The Government has liberalised/

rationalised the reward policy in March, 1985. Under the revised scheme, the reward eligibility of the informers and Government servants has been raised alike from 10 to 20% of the value of the contraband goods seized with the provision for the grant of part of reward immediately after the seizure.

(e) The number of Government servants (including from B.S.F. and Police) and informers to whom rewards were sanctioned/paid for effecting seizures in the Indo-Pak border region during the years 1983, 1984 and 1985 and the value of seizures made during the aforesaid period are given below :—

Year	Number of Government servants	Number of informers	Value of goods seized. (Rs. in crores)
1983	310	52	3.84
1984	374	35	5.60
1985	859	38	12.20 + 365 Kgs. of heroin.

(f) The anti-smuggling drive in general has been intensified in the Indo-Pak border. The Preventive and Intelligence machinery of the Customs department in the region has been reinforced in terms of man-power and equipment. In addition, appropriate anti-smuggling measures are taken in close co-ordination with the concerned Central and State Government authorities. The trends in smuggling and seizures made in the region are kept under constant review for taking appropriate remedial action as warranted.

A new Act, namely, "Narcotic Drugs and Psychotropic Substances Act, 1985" has been brought into force with effect from 14th November, 1985, which, inter alia, provides for stringent punishment for drug trafficking offences.

Study Conducted by the Indian Chamber of Commerce on Finance for Industry in Orissa

*673. SHRI JAGANNATH

PATTNAIK : Will the Minister of FINANCE be pleased to state ;

(a) whether any study on Finance for industry in Orissa has been conducted by the Indian Chamber of Commerce;

(b) if so, the salient features of the said study; and

(c) the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government have no information in this regard.

(b) and (c). Do not arise.

Transfer Policy in Nationalised Banks

*674. SHRI KESHAORAO PARDHI : Will the Minister of FINANCE be pleased to state :

(a) the transfer policy being adopted in the nationalised banks including Bank of India; and

(b) whether it is a fact that the bank employees of the nationalised banks transferred or posted out of Delhi on promotion or otherwise are posted back in Delhi after three years' term?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The nationalised banks, including Bank of India, have their transfer policies, as provided under the service conditions of the various categories of the employees. The Officers in the nationalised banks are liable to transfer anywhere depending on the administrative requirement of the banks. The clerical staff, however, are not normally transferred outside the State or language area in which they have been serving. The members of subordinate staff also are not normally transferred. Government advised the nationalised banks in 1982 to rotate their Officers and clerical staff after every 3 and 5 years, respectively. In order to ensure that transfers do not lead to dislocation of work or create hardship to the employees, Banks were advised in 1984 to effect transfers in a phased manner.

(b) The Banks have advised that the bank employees of nationalised banks transferred/posted out of Delhi on promotion or otherwise are posted back to Delhi after three years depending on various factors, such as transfer policies of the individual bank, availability of vacancies, exigencies of work, etc.

[*Translation*]

Setting up of Yatri Niwas in States
During Seventh Plan

*675. SHRI DILEEP SINGH BHURIA: Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state:

(a) whether Government have decided to set up one Yatri Niwas in each State during the Seventh Five Year Plan period;

(b) if so, the time by which Yatri Niwas is likely to be set up in each State; and

(c) whether keeping in view the large size of Madhya Pradesh, provision for more than one Yatri Niwas is proposed to be made for it?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT): (a) During the 7th plan period Department of Tourism has initiated a scheme for the construction of Yatri Niwases to provide accommodation to low/middle income group tourists. In the first phase at least one Yatri Niwas is proposed to be constructed in each State/UT. This is a joint-venture scheme under which the State Government would provide developed piece of land and other ancillary facilities whereas the construction cost will be met by the Central Department of Tourism.

(b) So far, 20 States/TUs have indicated their willingness to participate in this scheme and 15 of them have submitted detailed estimates and blue-prints for the purpose. Funds have already been released in the case of 7 States/UTs during 1985-86. These States/UTs are—Haryana, Tamil Nadu, Orissa, Gujarat, Andaman and Nicobar, Islands, Goa and Delhi. Other cases are also being processed. Normal construction period for a Yatri Niwas is about 1½ year.

(c) The Government of Madhya Pradesh had forwarded a proposal for financial assistance for the construction of a Yatri Niwas at Gwalior. The scheme was duly approved. Subsequently the State Government intimated that they would prefer to have a Yatri Niwas at Indore instead of Gwalior. They were requested to forward complete details including the site plans/blue-prints and estimates etc., in respect of the revised proposal. This will be considered on receipt of details from the State Government. As far as the question of providing more than one Yatri Niwas to Madhya Pradesh is concerned; it will be considered subject to availability of funds and inter-se-priorities,